

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 241
TO BE ANSWERED ON 19TH JULY 2022

LANDLESS AGRICULTURAL FARMERS

241. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has conducted any survey to find out the number of landless agricultural farmers in the country since the 2011 census, if so, the details thereof and if not, the reasons therefor, State-wise;
- (b) the number of migrant landless agricultural farmers in the country, State-wise;
- (c) whether there are any farming related Central schemes that address the landless agricultural farmers in the country and if so, the details thereof?
- (d) whether the Government has considered landless agricultural farmers within the eligible beneficiaries for Centrally sponsored schemes for farmers, and
- (e) if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a)&(b): No specific census/survey of landless agricultural farmers and migrant landless agricultural farmers has been conducted and as such the exact number of landless agricultural farmers and migrant landless agricultural farmers in the country is not available. However, details of wholly leased-in operational holdings in the country as per Agriculture Census 2015-16 is given in the Annexure.

(c) to (e): Department of Agriculture & Farmers Welfare is implementing various schemes for the benefit of farmers in the country such as Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMDY), Pradhan Mantri Fasal Bima Yojana (PMFBY), Interest Subvention Scheme, National Food Security Mission (NFSM), Soil Health Card (SHC), Kisan Credit Card (KCC) etc.

Through the Kisan Credit Card (KCC) scheme, the Government is already providing short term agri credit upto Rs. 3 lakh at subsidized rate of interest (4% per annum on timely repayment of loan) to all farmers including sharecroppers and tenant farmers. Such farmers are also entitled for coverage under crop insurance Schemes with benefit of subsidy in premium. States have to prescribe the modalities for enabling such farmers to avail credit and crop insurance. Further, farmers can avail of loan upto Rs. 1.6 lakh without any collateral.

Landless and tenant farmers/artisans can also avail collateral-free institutional credit by forming Joint Liability Groups (JLGs), which is a medium for financing landless farmers, tenant farmers sharecroppers and oral lessees.

**Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 241
due for answer on 19.07.2022**

S. No.	States/UTs	No. of Wholly Leased-in Holdings (in absolute number)
1	A&N Islands	12
2	Andhra Pradesh	30445
3	Arunachal Pradesh	0
4	Assam	3012
5	Bihar	4090
6	Chandigarh	0
7	Chhattisgarh	377
8	D&N Haveli	2
9	Daman & Diu	0
10	Delhi	0
11	Goa	4121
12	Gujarat	0
13	Haryana	0
14	Himachal Pradesh	200
15	Jammu & Kashmir	960
16	Jharkhand	2392
17	Karnataka	98
18	Kerala	21853
19	Lakshadweep	0
20	Madhya Pradesh	8340
21	Maharashtra	776
22	Manipur	6627
23	Meghalaya	0
24	Mizoram	0
25	Nagaland	317
26	Odisha	283071
27	Puducherry	223
28	Punjab	6576
29	Rajasthan	5486
30	Sikkim	1037
31	Tamil Nadu	9899
32	Telangana	763
33	Tripura	1575
34	Uttar Pradesh	21220
35	Uttarakhand	148
36	West Bengal	117665
	All India	531285

Source: Agricultural Census 2015-16
